

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3326
ANSWERED ON:23.08.2011
PRISONERS IN POLICE CUSTODY
Singh Shri Radha Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of prisoners who fled from hospitals and other places while in police custody in the National Capital Territory (NCT) of Delhi from April 2011 till date;
- (b) whether the Government has conducted any inquiry in this regard;
- (c) if so, the outcome of the inquiry and the action taken against the police personnel for such negligence; and
- (d) the corrective steps taken by the Government to stop such cases in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): The details of prisoners/accused who fled from hospitals and other places while in police custody in National Capital Territory(NCT) of Delhi from April, 2011 till date and the action taken against the police personnel for negligence are given below:

Sl.No. Details of prisoners/ accused Police personnel Present Position
who fled from police custody involved

1. One accused in FIR No.92/11 Sub-Inspector-1 Pending Investigation
PS Keshav Puram, Delhi on
7.4.2011.

2. One accused on 10.5.2011- Constable-1 Pending Investigation
PS Mansarovar Park, Delhi

3. One undertrial prisoner Inspector-2 Pending Investigation
on 24.5.2011- PS Prasant Head Constable-1
Vihar, Delhi.

4. One accused in FIR No. Constable-2 Pending Investigation
93/11 -PS Connaught Place,
Delhi on 26.5.2011.

5. One accused in FIR No. Inspector - 2 Pending Investigation
250/10, PS Rani Bagh, Constable - 1
Delhi on 6.6.2011.

6. One accused in FIR No. 38/10, Constable - 1 Pending Investigation
PS Anand Parbat Delhi 29.6.2011.

7. One undertrial prisoner on Constable - 3 Pending Investigation
6.6.2011. PS Subji Mandi, Delhi.

8. One accused in FIR No. 189/11, Constables - 2 Pending Investigation
PS , R.K. Puram, Delhi on
1.8.2011.

9. One accused No.4.8.2011- Sub-Inspector - 1 Pending Investigation
PS Punjabi Bagh, Delhi. Head Constable - 1

A total of nine prisoners/accused fled from police custody during the period in question.

(d): The corrective steps taken to stop such cases in future are as follows:

1. Fool-proof custody is ensured with deployment of adequate staff.
2. Whenever it comes to the notice of I.O./SHO about misbehaviour of any accused, concerned court is requested to grant permission to keep the accused under handcuff and fetters.
3. Whenever, any accused complaints about his health related problem, adequate staff is deployed to keep close watch and custody during his treatment in hospitals.
4. In case of desperate criminals and those having a previous record of escape/attempt of escape from custody, assault on policeman etc., a request is made to the prison authorities to treat them as 'High Risk' prisoners.